

## **ABSTRACT**

Disaster Management Act, 2005 – COVID-19 – Infection prevention and control – Restrictions from 01.02.2022 to 15.02.2022 along with relaxations – Notification – Issued.

# REVENUE AND DISASTER MANAGEMENT (DM-IV) DEPARTMENT

G.O. (Ms) No.53

Dated: 28.01.2022 பிலவ வருடம், தை 15 திருவள்ளுவர் ஆண்டு 2053,

#### Read:

- 1. Ministry of Home Affairs, Government of India Order No.40-3/2020-DM-1(A), dated 25.03.2020.
- 2. G.O.(Ms)No.172, Revenue and Disaster Management (D.M-II) Department, dated 25.03.2020 and addendums issued thereon.
- 3. Ministry of Home Affairs, Government of India Order No.40-3/2020-DM-1(A), dated 27.12.2021.
- 4. G.O.(Ms) No.30, Revenue and Disaster Management (DM-IV), Department, dated 12.01.2022.
- Hon'ble Chief Minister's Press Release No.187 and 188, dated:27.01.2022.
- 6. From the Principal Secretary/ Commissioner of Revenue Administration Lr.No.OC-I/563/2020, dated: 27.01.2022.

\*\*\*\*

#### ORDER: -

## **NOTIFICATION**

WHEREAS on considering the prevailing Covid-19 pandemic scenario and as per the directives of Government of India, Ministry of Home Affairs, State-wide lockdown/ restrictions was enforced throughout the State with effect from 4.00 A.M. of 10.05.2021 to 31.01.2022 in order to control the spread of COVID-19.

Based on the recommendations of the expert team of Doctors and Public Health Specialists and based on the directives of Government of India, Ministry of Home Affairs, State Government have been directed to impose necessary restrictions to control corona infection and if necessary, to take action under Section 144 of the Criminal Procedure Code, 1973.

- 3. The Hon'ble Chief Minister has conducted review meeting with Minister and officers to evaluate the Corona prevention activities. Due to the steps taken by the Government and adequate medical infrastructure, the spread of Covid-19 has been reduced. Moreover, considering the employment, economic activities, welfare of the students and restoring the normalcy in public livelihood, relaxations are provided.
- 4. Now, the proposal of the Principal Secretary/Commissioner of Revenue Administration is accepted and the Government hereby orders to implement the following restrictions **from 01.02.2022 to 15.02.2022** under Disaster Management Act 2005, in order to contain the spread of Covid-19:
  - i. Existing restrictions on Public gathering in Social, Cultural and Political Congregation will continue.
  - ii. Standard Operating Procedure issued by the State Election Commission should be followed during the urban local body election.
  - iii. Play Schools and Nursery Schools (LKG, UKG) will not be permitted to function.
  - iv. Exhibitions will not be permitted.
  - v. All cultural events to be conducted by Government and Private will not be permitted.
  - vi. Only 50 per cent capacity of dine-in facility in Hotels, Lodges, Bakeries, Guest Houses and Dormitories shall be permitted to operate.
- vii. Marriage and Marriage related gathering shall be permitted with guests not exceeding 100.
- viii. Funeral/Last rites gathering shall be permitted by not exceeding 50 persons.
  - ix. The Textile and Jewellery Shops owner should ensure that the customers not exceeding 50 per cent at a time shall be allowed.
  - x. Recreation Clubs shall be permitted to function by allowing Gymnasium, Games and Restaurants with 50 per cent customers at a time.

- xi. Gymnasiums and Yoga Training Centres shall be permitted with 50 per cent customers at a time.
- xii. Multiplex/Cinemas/Theatres shall be permitted to function with maximum of 50 per cent seating capacity.
- xiii. Indoor Stadia shall be permitted to function for conducting sports competitions with 50 per cent spectators by following Standard Operating Procedure. No restriction for usual trainings.
- xiv. All indoor auditorium shall be permitted to conduct functions like Seminars, Music, Drama with 50 per cent spectators by following Standard Operating Procedure.
- xv. Beauty Parlour, Salons and Spas shall be permitted with 50 per cent customers at a time.
- xvi. Entertainment Park/ Amusement Park except water sports shall be permitted to function with 50 per cent capacity.

All other restrictions imposed earlier for controlling the Covid-19 activities shall be withdrawn, except the above-mentioned restrictions.

## **Educational Institutions: -**

- Physical Classes from 1<sup>st</sup> to 12<sup>th</sup> Standards in all schools will function with effect from 01.02.2022 by following Standard Operating Procedures.
- ii. Government and Private Universities/ Colleges/ Industrial Training and other Training Institutes will be permitted for physical classes with effect from 01.02.2022 except the institutions designated as Covid Care Centre.

The concerned educational institutions are requested to take all preparatory works before starting the classes.

# Removal of lockdown:-

- i. Night curfew from 10.00 PM to 05.00 AM shall be withdrawn with effect from 28.01.2022.
- ii. No complete lockdown on 30.01.2022 (Sunday).
- iii. All religious places/ place of worship will be allowed on Friday, Saturday and Sunday with effect from 28.01.2022 by following Standard Operating Procedures.

#### **General Instructions: -**

- Those who have not taken vaccination and those who have taken first dose and not completed the second dose of vaccination are requested to be vaccinated immediately.
- Shops shall have mandatory hand hygiene (hand sanitizer with dispenser), Thermal screening at the entrance.
- Management shall ensure that the workers and customers wear face masks compulsorily failing which action will be taken as per the law in force.
- The employees and owners of the commercial establishments should be vaccinated compulsorily and should hold the vaccination certificate.
- > 'Test- Track- Treat- Vaccination- Covid-19 appropriate behaviour' principle shall be strictly adhered to.
- In order to contain the spread of Covid-19, the Containment Zones shall be demarcated upto Micro Level and the containment measures including vaccination to the people in this area shall be initiated by the District Collectors and the Local Bodies as per the Standard Operating Procedures.
- Within the demarcated Containment Zones, containment measures shall be scrupulously followed, as under:
  - Only essential activities shall be allowed in the Containment Zones. No activity, except medical emergencies and supply of essential goods and services shall be permitted.
  - The implementation of the directives for Covid-19 management shall be monitored continuously and in case of violation, action may be initiated and fine may be imposed against individuals and organizations.
- 5. The public may be requested to wear face mask and maintain social distance without fail by following preventive measures.
- 6. The Commissioner, Greater Chennai Corporation/ District Collectors and Commissioners of Police / Superintendents of Police concerned shall take all necessary measures for the strict enforcement of National Directives for Covid-19 management viz., wearing of face masks, hand hygiene and social distancing, screening & hygiene, frequent sanitization of entire workplace etc., and adherence of the Standard Operating Procedures issued for the permitted activities. The Commissioner, Greater Chennai Corporation/ District Collectors concerned may initiate penal action for imposing fines on persons violating the National Directives.

7. Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Section 188 of the IPC, and other legal provisions as applicable.

## (By Order of the Governor)

# V.IRAI ANBU CHIEF SECRETARY TO GOVERNMENT

## To

All Additional Chief Secretaries, Principal Secretaries and Secretaries to Government, Secretariat, Chennai–9.

The Commissioner, Greater Chennai Corporation, Chennai.

All District Collectors.

All Commissioner of Corporations.

The Director General of Police, Chennai-4.

All Commissioner of Police.

All District Superintendent of Police.

The Works Manager, Government Central Press, Chennai-1.

(for publication in the Tamil Nadu Government Extraordinary Gazette dated 28.01.2022) (5 copies)

The Principal Secretary/Commissioner of Revenue Administration, Chepauk, Chennai-5.

All District Judges/ District Magistrates.

The Registrar General, High Court of Madras, Chennai-104.

The Registrar, Madurai Bench of Madras High Court, Madurai.

All Constitutional/Statutory Bodies including

All State Corporation, Local Bodies, Boards,

Universities, Commissions, Companies, Institutions, Societies, etc.

The Accountant General, Chennai-18.

The Commissioner of Treasuries and Accounts, Chennai-35.

All Pay and Accounts Officers /District Treasury Officers.

## Copy to:

The Hon'ble Chief Minister Office, Chennai-9.

The Special PA to Hon'ble Minister for Revenue and Disaster Management, Chennai-09.

The Private Secretary to Chief Secretary to Government, Chennai-9.

Stock File / Spare copy.

//Forwarded By Order//

Section Office